

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3643
ANSWERED ON:14.12.2012
GRANT OF MINERAL CONCESSIONS
Vijayan Shri A.K.S.

Will the Minister of MINES be pleased to state:

- (a) whether the prior approval of the Union Government is required under Section 5 (1) of the Mines and Minerals (Development and Regulation) Act, 1957 for grant of mineral concessions for minerals in First Schedule of the said Act;
- (b) if so, whether some State Governments have requested to the Union Government for the abolition of the said provision of the Act; and
- (c) if so, the details thereof and the reaction of the Union Government thereto?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a): Yes, Madam.

(b): No, Madam.

(c): Does not arise in view of (b) above.